

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:968
ANSWERED ON:25.11.2002
BAN ON PEACOCK FEATHER TRADE
MANEKA SANJAY GANDHI

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware that the peacock feather trade is common in India and thousands of feathers are sold every day which comes from illegally killed peacocks; and

(b) if so, whether the Government are planning a notification to put the peacock into Schedule-I of the Wildlife (Protection) Act and ban the trade ?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a) & (b) Tail feather of peacock has been exempted for the purpose of domestic trade under the provisions of the Wildlife (Protection) Act, 1972. Killing of peacocks is an offence and action is taken whenever the cases of poaching of peacocks come to the notice. Peafowl is already included in the Schedule I of the Act and export of the tail feathers and articles made therefrom has also been banned under the EXIM policy of the Government. No decision has been taken to impose a ban on domestic trade.